

Kerala Gazette No. 32 dated 7th August 2018.

**PART I**



GOVERNMENT OF KERALA

**Ayush (A) Department**

NOTIFICATION

No. A3/269/2017/AYUSH. *Dated, Thiruvananthapuram, 3rd July, 2018  
19th Mithunam 1193.*

The following draft of the vesting order and scheme, which the Government of Kerala propose to issue and settle in exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Charitable Endowments Act, 1890 (Central Act 6 of 1890), is hereby published as required by rule 3 of the Charitable Endowments (Kerala) Rules, 1966, for the information of all persons likely to be affected thereby.

Notice is hereby given that the said draft will be taken up for consideration on or after the sixtieth day from the date of publication of this notification and that any objection or suggestion which may be received from any person with respect to the said draft before the expiry of the period specified above will be considered by the Government. Objections and suggestions, if any, shall be addressed to the Additional Chief Secretary to Government of Kerala, Ayush (A) Department, Government Secretariat, Thiruvananthapuram-1.

### **Draft Vesting Order**

In exercise of the powers conferred by sub section (1) of section 4 of the Charitable Endowments Act, 1890 (Central Act 6 of 1890), the Government of Kerala hereby order that the property specified in column (2) of the Schedule appended here to belonging to the endowment mentioned in column (1) thereof, shall be vested with the Treasurer of Charitable Endowments, Kerala and under sub-sections (1) and (3) of section 5 of the said Act, the Government of Kerala hereby settle the following scheme for the administration of the said property and appoint the date of publication of the final notification to be the date on which the said scheme shall come into operation, namely:-

### **Draft Scheme**

1. This Endowment shall be called “Dr. A. R. Ragini Memorial Endowment Award”.
2. The corpus of the Endowment shall consist of ₹ 2,00,000 (Rupees Two lakh only) and shall be vested with the Treasurer of Charitable Endowments, Kerala.
3. The corpus of the Endowment shall be invested in any long term securities of the Government of India or the Government of Kerala or in any of the Securities approved by the Government of Kerala.
4. The Principal of the Government Ayurveda College, Thrippunithura, shall be the Administrator of the fund.
5. The annual interest accruing on the fund shall be utilised during the succeeding year for awarding cash prize to a student who secure the highest marks in the final examination of BAMS conducted during the previous year from Government Ayurveda College, Thrippunithura.
6. The prize shall be awarded in a suitable occasion in the academic year itself as decided by the Administrator and thereafter the fact of such award with relevant particulars shall be published in the notice board of the college for information of the public. The Administrator should intimate the details of the award to the donor before the award is given and if possible invite the donor to be present on the occasion.

7. If in any year, more than one student is found eligible for the prize by securing the same marks, then the amount of the prize shall be equally divided among them.
8. Requisition for payment of annual interest shall be sent by the Administrator at any time not later than two months prior to the date fixed for award of the prize and the Treasurer of Charitable Endowments shall thereupon arrange to place the annual interest to the disposal of the Administrator.
9. If in any year, the interest is not utilized as provided in clause 5 above or the prize is not awarded owing to the non-availability of a suitable candidate, or for any other reason or if any surplus is left after awarding the prize, such amount shall be added to the corpus of the fund by the Treasurer of Charitable Endowments unless its payment is allowed by the Treasurer in exceptional cases on the specific recommendation of the Controlling Authority specified in clause 10 of the scheme.
10. If any doubt or dispute arises regarding the meaning or interpretation of the provisions of the Scheme, it shall be referred to the Director, Directorate of Ayurveda Medical Education whose decision thereon shall be final.

SCHEDULE

<i>Name of Endowment</i>	<i>Details of Property</i>
(1)	(2)
“ Dr. A. R. Ragini Memorial Endowment Award”	~ 2,00,000 (Rupees Two lakh only)

By order of the Governor,

RAJEEV SADANANDAN,  
*Additional Chief Secretary to Government.*